

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 42760/2024

[Arising out of impugned final judgment and order dated 22-03-2024 in DBCWP No. 4704/2024 passed by the High Court of Judicature for Rajasthan at Jodhpur]

THE STATE OF RAJASTHAN & ORS.

Petitioner(s)

VERSUS

VISHANU DUTT DADHEECH & ORS.

Respondent(s)

FOR ADMISSION and I.R.

IA No. 2899/2025 - CONDONATION OF DELAY IN FILING

IA No. 2901/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 2903/2025 - EXEMPTION FROM FILING O.T.

Date : 15-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) :

Mr. Shiv Mangal Sharma, A.A.G.
Ms. Nidhi Jaswal, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Issue notice.
3. Tag along with SLP(C) No. 9563 of 2024.
4. In the meantime, no coercive steps shall be taken against the petitioner(s), until further orders.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)